

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A. (SJ) 200 of 2010

Pappu Kumar Mishra Appellant
Versus
The State of Jharkhand Respondent
With

Cr.A. (SJ) 228 of 2010

Basistha Ram Appellant
Versus
The State of Jharkhand Respondent

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : Mrs. Abha Verma, Amicus Curiae
(In Cr.A. (SJ) 200 of 2010)
None
(In Cr.A. (SJ) 228 of 2010)
For the State : Mrs. Nehala Sharmin, A.P.P.
(In both cases)

05/Dated: 29/06/2020

When the matter is called, both counsels were present in Cr.A. (SJ) 200 of 2010 but no one has appeared on behalf of appellant in Cr.A.(SJ) 228 of 2010. However, counsel for the state was present.

With a view to give one more chance to the learned counsel for the appellant in Cr.A. (SJ) 228 of 2010, put up both these cases after two weeks.

Office is directed to send a notice to the appellant in Cr.A.(SJ) no. 228 of 2010 that his case is running in the cause list and shall be taken up after two weeks.

(Ratnaker Bhengra, J.)